

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s. SAINSONS PULP
AND PAPERS LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s. Sainsons Pulp and Paper Limited
2.	Date of incorporation of corporate debtor	19.12.2005
3.	Authority under which corporate debtor is incorporated /registered	ROC-Delhi (Records yet to be transferred to ROC Chandigarh)
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U21011HR2005PLC035965
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: 1132, Sector-10, Panchkula-134109 HR. Factory Premise: VPO Tahlwal, Nichla, Tehsil Haroli, District Una, HP.
6.	Date of closure of Insolvency Resolution Process	20-12-2021
7.	Liquidation commencement date of corporate debtor	21-12-2021
8.	Name and registration number of the insolvency professional acting as liquidator	Manjul Mittal Registration no: IBBI/IPA-001/IP-P00061/2017-2018/10139.
9.	Address and e-mail of the liquidator, as registered with the Board	Manjul Mittal & Associates, Chartered Accountants, C/O Manjul Bhawan, B-I/596, Panchayati Mandir Street, Barnala, Punjab-148101. Email: manjul_mittal@rediffmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	3 rd Floor, Manmohan House, 2581/3B/1, Near Zoom Building, Industrial Area-A, Transport Nagar, Ludhiana-141003. Email: liq.sainsonspulp@gmail.com
11.	Last date for submission of claims	20-01-2022

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of liquidation of the M/s. Sainsons Pulp and Papers Limited on **21.12.2021**.

The stakeholders of M/s. Sainsons Pulp and Papers Limited are hereby called upon to submit their claims with proof on or before 20-01-2022 to the liquidator at the address mentioned against item No.10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.


Manjul Mittal
Liquidator
For Sainsons Pulp and Paper Limited
IBBI/IPA-001/IP-P00167/2017-2018/10139

Date: 22-12-2021
Place: Panchkula

MAWANA SUGARS LIMITED
CIN: L74100DL1961PLC003413
Regd. Office : 5th Floor, Kirti Mahal, 19, Rajendra Place, New Delhi - 110025
Tel: 91-11-25739103, Fax: 91-11-25743659
E-mail: corporate@mwanasugars.com, Website: www.mwanasugars.com

NOTICE
The following share certificate(s) of the Company is/are reported to have been lost. The duplicate share certificate(s) issued in lieu thereof unless valid objections, if any, are received from the persons claiming title to the aforesaid shares within 15 days of the date of publication of this notice, at the Registered Office of the company.

S.No.	Shareholders' Name	Folio No.	Cert. No.	Distinctive Nos.	No. of shares
1.	Mahesh Anopchand Sheth Daksha M Sheth	57672	26850	630775-630884	110

For Mawana Sugars Limited
Sd/-
(Ashok Kumar Shukla)
Company Secretary
ACS-29873

Date : 22.12.2021
Place : New Delhi

AMANDEEP COLLEGE OF NURSING
An Affiliate of Amandeep Healthcare Pvt. Ltd.

DIRECT ADMISSIONS
B.Sc. (N) & Post Basic B.Sc. (N)
Session 2021-2022

LAST DATE FOR APPLICATION 25TH DECEMBER, 2021 UPTO 5 PM

COUNSELLING IS ON 26th DECEMBER, 2021
AT 11 AM IN COLLEGE CAMPUS

M: 81960-96999, 75270-70101
Vijl Jethuwal, Bataal/Pathankot Road, Amritsar

Eligibility For All Courses :- As per Punjab Govt. Notification & its Amendments
Admission for Leftover seats Under Govt./Management Quotas of Punjab & Other States All Categories

DEMAND NOTICE

Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act), read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules). In exercise of powers conferred under Section 13(2) of the said Act read with Rule 3 of the said Rules, the Authorised Officer of IFL Home Finance Ltd. (IFL HFL) (Formerly known as India Infoline Housing Finance Ltd.) has issued Demand Notices under section 13(2) of the said Act, calling upon the Borrower(s), to repay the amount mentioned in the respective Demand Notice(s) issued to them. In connection with above, notice is hereby given, once again, to the Borrower(s) to pay within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s), amount due as on date of Demand Notice and security offered towards repayment of loan amount are as under:-

Name of the Borrower(s)/Guarantor(s)	Demand Notice Date & Amount	Description of secured asset (immovable property)
Mr. Vipin Shankar, Mr. Ashok Shankar, Mrs. Binash, Chok-Po-Chicken (Prospect No. 950143)	20-Dec-2021 Rs. 22,34,928/- (Rupees Twenty Two Lakh Thirty Four Thousand Nine Hundred Twenty Nine Only)	All that piece and parcel of the property bearing Property Bearing Unit No.5, Admauradur, 7.56 Sq. Mtrs. i.e., 81 Sq. Ft., Caw Ewa Situated in Lado Sarai, Delhi, 110030, India

If the said Borrowers fail to make payment to IFL HFL as aforesaid, IFL HFL may proceed against the above secured assets under Section 13(4) of the said Act, and the applicable Rules, entirely at the risks, costs and consequences of the Borrowers. For further details please contact to Authorised Officer at Branch Office: IFL HFL Plot No. 30/30E, Upper Ground Floor, Main Shivaji Marg, Najafgarh Road, Beside Jaguar Showroom, Mohi Nagar, New Delhi/our Corporate Office: IFL Tower, Plot No. 98, Udyog Vihar, Ph-IV Gurgaon, Haryana.

Date: Delhi Date: 23.12.2021 Sd/- Authorised Officer, For IFL Home Finance Ltd

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FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s. SAINSONS PULP AND PAPERS LIMITED

Sr.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s. Sainsons Pulp and Paper Limited
2.	Date of incorporation of corporate debtor	19.12.2005
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4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U21011HR2005PLC035965
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: 1132, Sector-10, Panchkula-134109 HR. Factory Premise: VPO Tahliwal, Nichla, Tehsil Haroli, District Una, HP
6.	Date of closure of Insolvency Resolution Process	20-12-2021
7.	Liquidation commencement date of corporate debtor	21-12-2021
8.	Name and registration number of the insolvency professional acting as liquidator	Manjul Mittal Registration no: IBI/PA-001/IP-P00061/2017-2018/10139
9.	Address and e-mail of the liquidator, as registered with the Board	Manjul Mittal & Associates, Chartered Accountants, C/O Manjul Bhawan, B-1/596, Panchayati Mandir Street, Barnala, Punjab-148101 Email: manjul_mittal@rediffmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	3rd Floor, Mannohan House, 2581/38/1, Near Zoom Building, Industrial Area-A, Transport Nagar, Ludhiana-141003. Email: iq.sainsonsulp@gmail.com
11.	Last date for submission of claims	20-01-2022

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of liquidation of the M/s. Sainsons Pulp and Papers Limited on 21.12.2021. The stakeholders of M/s. Sainsons Pulp and Papers Limited are hereby called upon to submit their claims with proof on or before 20-01-2022 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Manjul Mittal
Liquidator
For Sainsons Pulp and Paper Limited
IBBI/PA-001/IP-P00167/2017-2018/10139
Date: 22-12-2021
Place: Panchkula

punjab national bank
...the name you can BANK upon!

Whereas, The undersigned being the Authorised officer of the PUNJAB NATIONAL BANK, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date mentioned against account and stated herein calling upon them to repay the amount within 60 days from the date of receipt of said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower/guarantor and the public in general that the undersigned has taken possession to the property describe herein blow in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrower/guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the PUNJAB NATIONAL BANK, for the amounts and interest thereon.

The borrowers attentions in invited to provisions of sub-section (8) of section 13 of the act, in respect of time available to redeem to secured asset, Details of properties where possession had been taken is as follows:-

Sr. No.	Name of the Borrower/ Guarantor/Mortgagor & Branch Name	Description of the Movable/Immovable Properties	Outstanding Amount u/s 13(2)	Date of Demand Notice
1.	Sh. Dinesh Singh Raghav S/o Sh. Mahendra Singh Raghav (Borrower & Mortgagor) & Smt. Suman W/o Sh. Dinesh Singh Raghav (Co-Borrower) & Sh. Vinod Kumar S/o Sh. Mahendra Singh Raghav (Guarantor). Branch : Station Road, Moradabad(UP)	Property Situated at Bhadora Dropdi, Ratan School Wali Gali, Near Mandir, Moradabad, (UP), Area 91.00 Sq. Mtrs. (In the name of Sh. Dinesh Singh Raghav S/o Sh. Mahendra Singh Raghav), Registered in Bahi No.1, Zild No. 4004, Page No. 167-182, Serial No. 11079 on dated 28.10.2002 at SRO-II, Moradabad (UP). Bounded as : North : Rasta 8 Feet Wide, South : Araji Seller, East : Plot of Mahesh Chandra Mourya, On the West by : Plot of Ravi Shankar Sharma.	Rs. 5,54,496.00/- + Int. & other charges as on 22.09.2021	22.09.2021 17.12.2021

Dated : 22.12.2021 Place : Moradabad Authorized Officer, Punjab National Bank

Circle Office : Ramganga Vihar, Near Sales Tax Office, Kanth Road, Moradabad- 244001

POSSESSION NOTICE
(Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002)

Whereas, The undersigned being the Authorised officer of the PUNJAB NATIONAL BANK, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date mentioned against account and stated herein calling upon them to repay the amount within 60 days from the date of receipt of said notice.

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FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SANSKRITI GOLDEN OAK REAL ESTATE PRIVATE LIMITED

RELEVANT PARTICULARS

Sr. No.	Name of Corporate Debtor	Description of the Movable/Immovable Properties	Outstanding Amount u/s 13(2)	Date of Demand Notice
1.	Sanskriti Golden Oak Real Estate Private Limited	Property Situated at Bhadora Dropdi, Ratan School Wali Gali, Near Mandir, Moradabad, (UP), Area 91.00 Sq. Mtrs. (In the name of Sh. Dinesh Singh Raghav S/o Sh. Mahendra Singh Raghav), Registered in Bahi No.1, Zild No. 4004, Page No. 167-182, Serial No. 11079 on dated 28.10.2002 at SRO-II, Moradabad (UP). Bounded as : North : Rasta 8 Feet Wide, South : Araji Seller, East : Plot of Mahesh Chandra Mourya, On the West by : Plot of Ravi Shankar Sharma.	Rs. 5,54,496.00/- + Int. & other charges as on 22.09.2021	22.09.2021 17.12.2021

Dated : 22.12.2021 Place : Moradabad Authorized Officer, Punjab National Bank

Circle Office : Ramganga Vihar, Near Sales Tax Office, Kanth Road, Moradabad- 244001

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1.	Sanskriti Golden Oak Real Estate Private Limited	Property Situated at Bhadora Dropdi, Ratan School Wali Gali, Near Mandir, Moradabad, (UP), Area 91.00 Sq. Mtrs. (In the name of Sh. Dinesh Singh Raghav S/o Sh. Mahendra Singh Raghav), Registered in Bahi No.1, Zild No. 4004, Page No. 167-182, Serial No. 11079 on dated 28.10.2002 at SRO-II, Moradabad (UP). Bounded as : North : Rasta 8 Feet Wide, South : Araji Seller, East : Plot of Mahesh Chandra Mourya, On the West by : Plot of Ravi Shankar Sharma.	Rs. 5,54,496.00/- + Int. & other charges as on 22.09.2021	22.09.2021 17.12.2021

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RELEVANT PARTICULARS

Sr. No.	Name of Corporate Debtor	Description of the Movable/Immovable Properties	Outstanding Amount u/s 13(2)	Date of Demand Notice
1.	Sanskriti Golden Oak Real Estate Private Limited	Property Situated at Bhadora Dropdi, Ratan School Wali Gali, Near Mandir, Moradabad, (UP), Area 91.00 Sq. Mtrs. (In the name of Sh. Dinesh Singh Raghav S/o Sh. Mahendra Singh Raghav), Registered in Bahi No.1, Zild No. 4004, Page No. 167-182, Serial No. 11079 on dated 28.10.2002 at SRO-II, Moradabad (UP). Bounded as : North : Rasta 8 Feet Wide, South : Araji Seller, East : Plot of Mahesh Chandra Mourya, On the West by : Plot of Ravi Shankar Sharma.	Rs. 5,54,496.00/- + Int. & other charges as on 22.09.2021	22.09.2021 17.12.2021

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Circle Office : Ramganga Vihar, Near Sales Tax Office, Kanth Road, Moradabad- 244001

POSSESSION NOTICE
(Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002)

प्रपत्र बी सार्वजनिक उद्घोषणा	
[दिवाला तथा दिवालिया (परिसमापन प्रक्रिया) विनियमन, 2016 के विनियमन 12 के अंतर्गत]	
मै. सैन्सन्स पल्प एंड पेपर्स लिमिटेड के स्ट्रेकधारकों के ध्यानाथ	
क्र.सं.	विवरण
1.	कोर्पोरेट ऋणधारक का नाम
2.	कोर्पोरेट ऋणधारक के निगमन की तिथि
3.	वह प्राधिकरण जिसके अंतर्गत कोर्पोरेट ऋणधारक निर्गमित/पंजीकृत है
4.	कोर्पोरेट पहचान संख्या/कोर्पोरेट ऋणधारक का लिमिटेड लाएधिलिटी पहचान संख्या
5.	कोर्पोरेट ऋणधारक के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई हो) का पता
6.	इन्फॉल्मेंट्री प्रस्ताव प्रक्रिया समापन की तिथि
7.	कोर्पोरेट ऋणधारक का परिसमापन शुरू होने की तिथि
8.	परिसमापक के रूप में कार्यरत इन्फॉल्मेंट्री प्रक्रियानल का नाम तथा पंजीकरण संख्या
9.	बीई में पंजीकृत समापक का पता तथा ईमेल:
10.	परिसमापक के साथ पत्राचार के लिए प्रयुक्त होने वाला पता तथा ईमेल
11.	दावे जमा करने की अंतिम तिथि

एतद्वारा सूचित किया जाता है कि राष्ट्रीय कम्पनी विधि अधिकरण, चंडीगढ़ पीठ ने 21.12.2021 को मै. सैन्सन्स पल्प एंड पेपर्स लिमिटेड का परिसमापन शुरू करने का आदेश दिया है।

एतद्वारा मै. सैन्सन्स पल्प एंड पेपर्स लिमिटेड के स्ट्रेकधारकों को निर्देश दिया जाता है कि आईएम नं. 10 में वर्णित पते पर परिसमापक के पास 20.01.2022 को या उससे पूर्व अपने दावे का प्रमाण जमा करें। फाइनेंसियल क्रेडिटर्स केवल इलेक्ट्रॉनिक पद्धति से ही प्रमाण के साथ अपने दावे का प्रमाण जमा कर सकते हैं। अन्य सभी क्रेडिटर्स प्रमाण के साथ व्यक्तिगत या डाक द्वारा या इलेक्ट्रॉनिक माध्यमों से अपने दावे का प्रमाण जमा कर सकते हैं।

दावे का गलत अथवा भ्रामक प्रमाण जमा करने पर दंडित किया जा सकता है।

तिथि: 22.12.2021

स्थान: पंचकूला

मंजुल मिश्रल
सैन्सन्स पल्प एंड पेपर्स लिमिटेड
IBBI/PA-001/IP-P00061/2017-2018/10139

